

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3310
ANSWERED ON FRIDAY, AUGUST 01, 2014/
SHRAVANA 10, 1936 (SAKA)**

**AMENDMENT TO COMPANIES ACT
QUESTION**

3310. SHRI ARJUN MEGHWAL:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether the Government has formulated the rules as per the amendments made to the Companies Act, 2013, if so, the details thereof and if not, the reasons therefor;**
- (b) whether the Government has noticed some anomalies in the said amendments and rules, if so, the details thereof along with the corrective steps taken/proposed to be taken by the Government in this regard; and**
- (c) whether the Government has received representations/suggestions from various organisations in this regard, if so, the details thereof, organisation-wise along with the reaction of the Government thereto?**

ANSWER

**THE MINISTER OF STATE
IN THE MINISTRY OF CORPORATE AFFAIRS**

**(SMT. NIRMALA SITHARAMAN)
(श्रीमती निर्मला सीतारमण)**

कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(a) to (c):- Government has notified Rules pertaining to those provisions of the Companies Act 2013 which have already come into force. Government has received communications seeking clarity, expressing doubts and pointing out difficulties about some of the Rules and provisions already brought in force. Apart from being examined in the Ministry these aspects were also discussed in an interactive session in New Delhi on 21st June, this year. Based on such communications and consultation a number of clarifying Circulars, amendment in Rules and Statutory order for removal of difficulties, have been issued. Draft Notifications exempting certain classes of companies from certain provisions of the Act have also been tabled in both houses of Parliament before their notifications under Section 462 of the Companies Act, 2013.
